

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

4. IA 1866/2024 In C.P. (IB)/1(MB)2023

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 23.04.2024**

NAME OF THE PARTIES: - Mr. Rohit Ramesh Mehra
IN THE MATTER OF
Axis Trustee Services Limited
V/s
Reliance Infrastructure Consulting &
Engineers Private Limited

**Section: Application under any other provisions- IBC Sec 60(5) U/s 7
of (IBC)**

ORDER

IA.No.1866/2024: - Adv. Shrishti Agnihotri appeared for the RP. This IA has been filed by the RP seeking permission to condone the delay in submission of the claims of JC Flowers Asset Reconstruction Company Private Limited and Reliance Big Private Limited. In the light of Regulation 13(1C) of the CIRP Regulations, RP can seek condonation of delay in admitting the claim which was earlier filed beyond the period. In view of the submission made in the application, the delay in submission of the claim of the aforesaid entity, i.e. JC Flowers Asset Reconstruction Company Private Limited and Reliance Big Private Limited is hereby condoned. With the delay having been condoned, the revised list of creditors and reconstitution of CoC as annexed to the IA taken on record.

---2---

Accordingly, **IA.No.1866/ 2024 is allowed and disposed of.**

List this matter on **04.06.2024.**

Sd/-
ANIL RAJ CHELLAN
Member (Technical)

JAGDISH

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)